

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.60 of 2026(SZ) (LP)

IN THE MATTER OF:

Padala Lova Dora,  
Visakhapatnam,  
Andhra Pradesh and others.

...Applicant(s)

Versus

The State of Andhra Pradesh  
Through the Principal Secretary,  
WRD and Others.

...Respondent(s)

**COUNTER AFFIDAVIT FILED BY  
RESPONDENT NO.5**

Date: 20.06.2026



K. RAVINDRANATH,  
ADVOCATE

Enrolment No.889 of 1983

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 60 OF 2026**

*(Under Section 14 read with Section 15 and 18 of the National Green Tribunal Act, 2010)*

**BETWEEN:**

1. Padala Lova Dora,  
S/o Manikyam, aged about 41 years,  
R/o D. No. 29-112/1, Durga Nagar Village,  
Payakaraopeta Mandal, Visakhapatnam, Andhra Pradesh.  
and 40 others

.....Applicant (s)

--Versus--

1. The State of Andhra Pradesh,  
Through the Principal Secretary,  
Water Resources Department, A.P. Secretariat,  
Velagapudi, Amaravathi,  
Guntur District, Andhra Pradesh – 522237
2. Polavaram Project Authority Through the Chief Executive Officer,  
H.No. 11-4-648, A.C. Guards, Lakdikapul,  
Hyderabad, Telangana – 500004
3. The District Collector, Anakapalli District,  
Collectors Office, Anakapalli – 531002
4. The Divisional Officer, Mines & Geology  
Narsipatnam, Anapalli District - 531001
5. The Executive Engineer,  
Polavaram Irrigation Project Left Main Canal (PIPLMC) Division  
Yelamanchili, Anakapalli District – 531055.  
& 4 OTHERS

.....Respondent (s)

*P. Satyanandam*

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**DEPONENT**  
Executive Engineer  
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## COUNTER AFFIDAVIT FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT

I, Ramavathu Lakshmana Rao, S/o. Sri Somla Naik , aged about 54 years, working as the Executive Engineer, P.I.P.L.M.C. Division, Yelamanchili, Water Resources Department, Government of Andhra Pradesh, Andhra Pradesh State do hereby state on solemn affirm and sincerely state on oath as Under.

I submit that, I am the Respondent No. 5 in the above said matter and I am authorized to swear to this affidavit and I am conversant with the facts and circumstances of the said matter. Hence, I am competent to swear this counter affidavit and filling it on behalf of myself.

### Introduction

The Polavaram Irrigation Project is a multi-purpose national project being executed by the Government of Andhra Pradesh under Polavaram Project Authority. This Project contains three important components i.e., Head works, Left main canal & Right main canal and the project is contemplated to irrigate 6.14 Lakh Ha. (15.2 Lakh Acres) besides supply of 23.44 TMC of Water to Vishakhapatnam city, Drinking water facility to 540 villages (Population of 28.50 Lakhs) and development & export of Pisci-culture, Boating facilities. The Polavaram Irrigation Project is proposed to generate 960 MW of Hydro-electric Power. The diversion of 80 TMC of Godavari Water from River Godavari to Krishna River will provide Irrigation facility to 8.0 Lakh Acres. The Polavaram Irrigation Project is proposed to allocate 5 TMC & 1.5 TMC of water to Odisha & Chhattisgarh, respectively. This Polavaram Project has obtained clearances from 14 Directorates of Government of India.

The Polavaram Left Main canal takes off from the Nelakota subsidiary reservoir and runs to a length of 181.500KM long and additional length of Existing water supply canal of 22.709 km and new water supply canal of 10.85 km of total length of 215.059 KM. The Main canal crosses major streams like Buradakalva, yeleru, pampa, Thandava, Varaha, Mamidivakagedda, Sarada. The Left Main canal is proposed as a lined canal and designed to provide irrigation facilities to an extent of 1.619 lakhs Ha (4.00 Lakhs acres) of ayacut in erstwhile East Godavari and erstwhile Visakhapatnam Districts besides industrial and drinking water supply of 23.44 TMC of Godavari Waters in and around Visakhapatnam city.

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The Left Main Canal is an integral component of the Polavaram Irrigation Project which is a National project implemented by the Government of Andhra Pradesh for providing Irrigation to a total ayacut of 2,71,000 Acres in a total length of 177.809 Kms. The canal is also intended to supply drinking water to the Visakhapatnam Municipal Corporation and to 178 villages enroute the canal and to supply water to the Industrial needs of Visakhapatnam Steel Plant.

The brief explanation of chronological events in respect of Works of Polavaram Irrigation Project Left Main Canal Excavation in Hilly terrain comprised of Hard Rock with Controlled Blasting Operations in PIPLMC Package-6A is as follows.

The work of Polavaram Irrigation Project Left Main Canal Package No.6 including "Conducting detailed investigation including sub-soil exploration and preparation of Hydraulic particulars, Designs and Engineering, Preparation of estimates and excavation of main canal, formation of banks including canal lining and construction of CM & CD works, formation of Service roads on right bank of the canal from Km:111.000 to Km:136.000+0.780 of LMC of Polavaram Irrigation Project Left Main Canal" was entrusted to M/s Madhucon Sino Hydro (JV), Hyderabad vide Agreement No. 77/2004-05 Dt.23.02.2005

Due to the slow progress of the execution of works and reluctance of the agency to increase the pace of execution, part of balance work was deleted from the original agency M/s. Madhucon Sino Hydro (JV), Hyderabad under clause 60 (C) of PS to APDSS and entrusted to the willing agency M/s BSR Infratech India Limited along with the benefits of G.O. Ms. No. 22 & 63 by the Government vide Memo No. ICD01-MJIROIC28/14/2018-PROJECTS-I-WRD Dt: 30.01.2019.

The work involves excavation of Canal in flumed section where it passes through the hilly terrain which involves to carry out the canal excavation from RL + 106 M to + 27 M above Mean Sea Level and adjacent to the human habitations namely Durga Nagar, Rajeev Nagar colony and Durga Colony in Payakaraopeta village. Due to complexity in the execution, the 6A Agency M/s BSR Infratech India Ltd, couldn't complete the work and the agreement of the agency was also pre-closed vide G.O.RT No.141, Dt.16.03.2020.

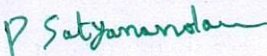
  
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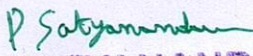
  
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Later, during the visit of Polavaram Irrigation Project Left Main Canal by the Honourable Chief Minister of Andhra Pradesh at Darlapudi, Instructions were issued to complete the balance works of Polavaram Irrigation Project Left main canal to facilitate uninterrupted water flow in the canal up to Anakapalli District and to meet industrial needs of Visakhapatnam. Accordingly, the Government has accorded Administrative approval for the execution of essential balance works of PIPLMC Package 6A for Rs.379.76 Crores vide G.O.Rt.No.319 WATER RESOURCES (Proj.I.A2) DEPARTMENT, Dated:03.09.2024.

Accordingly the work “ Balance Essential Works of PIPLMC Package 6 – Conducting detailed Investigation, preparation of Hydraulic particulars, Designs and Engineering, Preparation of estimates and excavation of Main canal formation of banks including canal lining and construction of CM&CD works in Balance Essential works from KM 111.000 to KM 136.000 entrusted earlier to M/s BSR Infratech India Ltd as PIPLMC Package-6A which was pre-closed was entrusted to M/s BSR Infratech India Ltd vide Agreement No : 10<sup>SE</sup> / 2024-25, Dated:10.01.2025 **by inviting the tenders in e-Procurement platform.** The agency has started the canal excavation works which passes through the hilly terrain adjacent to habitant colonies of Payakaraopeta village from Km 111.600 to Km 112.400.

This Department has obtained permission for execution of canal in Hard Rock with Controlled Blasting from the Revenue Divisional Officer, Narsipatnam vide Proceedings No: Rc.No : 133/2025/A/Dt: 15.02.2025 as per Annexure II . Accordingly, the agency is executing the Canal Excavation in Hard Rock with Controlled Blasting in the flumed section from Km 111.000 to Km 113.000, which is adjacent to the Residential Areas namely Durga Nagar, Rajeev Nagar Colony and Durga Colony in Payakaraopeta Village. The reach from Km 111.600 to Km 112.400 involves around 8 Lakh Cum quantity of Rock for excavation using controlled blasting.

Further, it is submitted that the residents of Durga Nagar, Durga Colony and Rajeev Nagar Colony of Payakaraopeta village have been continuously obstructing the controlled blasting operations in reach from Km 111.600 to Km 112.400, stating that their houses and properties are getting damaged due to the vibrations from the controlled blasting operations. On receipt of the information by the Field Officers and the Executive Engineer, PIPLMC Yelamanchili Division, the issue was brought to the notice of the District Collector, Anakapalli by the Superintending Engineer, PIPLMC Circle, Tuni and requested to resolve the issue. In turn the District Collector, Anakapalli have directed the Revenue Divisional

  
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Officer, Narsipatnam and Deputy Superintendent of Police, Narsipatnam to deploy their personnel while carrying out controlled blasting operations. The controlled blasting operations were carried out duly following all the safety precautions in the presence of Revenue Department and Police Department authorities as well to pacify the agitating crowds.

Further, the District Collector, Anakapalli visited the site and instructed to speed up the work and certain instructions were issued to Mandal Revenue Officer, Payakaraopeta Mandal to co-operate in smooth execution of the control blasting works.

Accordingly, additional precautionary measures were taken such as line drilling along the canal excavation line, reducing number of holes to 5 No's and a depth of 3m in single blast. As per the instructions of the District Collector, the Deputy Superintendent of Police, Narsipatnam and the Revenue Divisional Officer Narsipatnam visited the site on 24-04-2025 as per Annexure XI and witnessed the controlled blasting operations. But the residents of the adjacent habitation are still continuing their protest by filing objections in PGRS, approaching authorities of various departments to stop the controlled blasting operations and physically obstructing the excavation operations in the site due to which work progress is badly hampered.

Further, the Tahsildar, Payakaraopeta has submitted a report in the PGRS portal vide Lr No: 94/2025/SA/dt. 01-07-2025 that "no damage was caused at the polavaram project site and also a small quantity of blasting material was being used at the said site not exceeding the limits". On receipt of the representation from Sri Manchiganti Nagamani, residents of this Area in Payakaraopeta (Village & Mandal), Anakapalli District, the Respondent No.4 i.e., The Divisional Mines and Geology Officer, Narsipatnam has addressed Sri Manchiganti Nagamani, resident of Payakaraopeta village the vide Lr. No: 25/ Public Issues Resolution Department / 2023 Dated: 28.08.2025 stated that "Canal Excavation is being carried out with Controlled blasting and observed that the hill was made up of khondalite stone and gravel. Therefore, by using less blasting materials to excavate the hill and using controlled blasting to reduce the intensity of the blasts, the impact on the said residences was less and there was no danger to their houses". Attested Copy of the Letter addressed by the Tahsildar and Respondent No.4 is annexed herewith as Annexure- III & IV respectfully.

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Further, several meetings are conducted in the chamber of Mandal Tahsildar, Payakaraopeta with the concerned field officers of water resources department and the agency personnel in the presence of Public Representatives of the Durga Nagar, Durga Colony and Rajeev Nagar Colony of Payakaraopeta village to convince the villagers. Further, on 14.10.2025 the residents of Durga Nagar, Durga Colony and Rajeev Nagar Colony of Payakaraopeta village obstructed the blasting operations, completely halting the excavation works in the flumed section and also not to carry out any excavation operations in the night time.

In this connection, a review meeting was held by the Hon'ble Minister for Home Affairs and Disaster Management, MLA Payakaraopeta on 18.10.25 at her residence cum Camp Office at Nakkapalli with the residents of Durga Nagar, Rajeev Nagar Colony and Durga Colony of Payakaraopeta Village, Revenue Department, Executive Engineer, PIPLMC Division, Yelamanchili, Water Resources Department, Agency Personnel of M/s BSR Infratech India Ltd and Police Department. In the review meeting, the Hon'ble Minister for Department of Home Affairs and Disaster Management has instructed to execute the works smoothly using Controlled Blasting with 3 Holes @ 3m Depth at one time, in the presence of the officials of Police Department, Revenue Department and representative of the local residents duly following all the safety precautions, but the residents of Durga Nagar insisted on executing the excavation works using Machinery instead of blasting operations. Further based on the concerns raised by the villagers in the review meeting, the Honorable Minister of Home Affairs and Disaster Management have instructed the R&B Authorities to conduct technical inspection of the buildings (Enumeration) with the officials of Revenue Department, Water Resources Department and Police Department in the presence of Public Representatives. The Enumeration is also completed on 19.11.2025 and report was awaited from the R&B Department.

Meanwhile, on Dated 19.11.2025 this office has received the copy of the Personal Notice of the High Court Advocate addressed to M/s BSR Infratech India Ltd in W.P. No. 31601 of 2025 seeking that

1. To cease all the blasting operations
2. To suspend the proceedings i.e., Controlled Blasting Operations Permissions issued by the RDO, Narsipatnam

  
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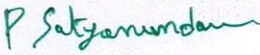
  
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3. Challenging the replies filed by the MRO and Divisional Mines and Geology Officer, Narstipatnam
4. To constitute an independent expert committee comprising of Structural Engineer and Geo-technical Expert to conduct a comprehensive survey for assessing the damage and to arrange the fair compensation to the villagers.

In this regard, counter affidavit was filed at the Hon'ble High Court of Andhra Pradesh, Amaravathi duly submitting that

- a) The controlled blasting operations are conducted duly taking all the precautionary measures in the presence of authorities of the Revenue Department and the Police Department. The Controlled Blasting Operations are being closely monitored by the higher authorities of the Revenue Department and the Police Department and also, we are using seismographs to measure ground vibrations during the each and every blasting copy of the same are enclosed as Annexure V And also, no one get injured due to controlled blasting operations in the working site as all the safety measures are taken to arrest the fly of rock with Thick Rubber Mufflers and by blowing safety siren and monitoring in all the directions to stop entry in to blasting location before every controlled blast.
- b) All the potential respiratory hazards are effectively mitigated, as particulate matter and dust accumulation on-site are kept well within permissible safety limits by sprinkling water with water tanks regularly in and around the blasting operations.
- c) From chainage 111.000 to 113.000, blasting operations were carried out throughout the entire reach without causing any damage to the nearby HTE towers which are 12 metres away from the blasting location or to the houses located in and around the blasting area.

During the hearings on this W.P. 31601 of 2025 at the Hon'ble High Court of Andhra Pradesh, on one of the hearing the Hon'ble justice has ordered the learned council to produce the documents connected to their approved house plans of the residents of Durga Colony and Rajeev Colony to the High Court. Subsequently the learned counsel for the petitioners has

  
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requested to withdraw the writ petition to approach the National Green Tribunal. On request of the learned Council and Petitioners, the Hon'ble Smt. Justice Kiranmayee Mandava has dismissed the writ petition 31601 of 2025 as withdrawn.

Further, on receipt of the Notice from the National Green Tribunal, I here with respectfully submit the para wise replies to the Original Application affidavit filed by the Applicants as follows.

**Reply to Para.2:**

I respectfully submit that the canal is passing through the hilly terrain adjacent to habitant colonies of Payakaraopeta village from Km 111.600 to Km 112.400. The agency has requested for permission to excavate the canal in Hard Rock. The Revenue Divisional Officer, Narsipatanm has given permission vide Proceedings No: Rc. No : 133/2025/A/Dt: 15.02.2025 to excavate the canal in Hard Rock with Controlled Blasting(Annexure II). Accordingly, the agency is executing the Canal Excavation in Hard Rock with Controlled Blasting in the flumed section from Km 111.000 to Km 113.000 which is adjacent to the Residential Areas namely Durga Nagar, Rajeev Nagar Colony and Durga Colony in Payakaraopeta Village. It is submitted that the agency is not excavating the canal by blasting as stated by the Applicants. Instead the canal is being excavated with Controlled blasting techniques with delay detonators in which the fly rock is arrested with Thick Rubber mufflers by which the ground vibrations and noise will be controlled & keep well within the limits duly monitoring & measuring the vibrations & noise for every controlled blast by generating seismographs (Annexure V) with an appropriate device in the presence of the Authorized officials. Hence, I respectfully submit that the applicants are repeatedly interpreting the Controlled Blasting as Normal Blasting even after the same was explained by the concerned authorities while producing the seismographs during their objections and protests made in the site.

**Reply to Para 3:**

The applicants has stated in their affidavit that the agency has executing the blasting operations without adherence to the 200m distance criteria and 500m distance danger zone safeguards without implementation of scientifically recognized controlled blasting techniques and without effective monitoring of vibration levels, dust dispersion and noise impacts. In response I respectfully submit that the 200m distance criteria and 500m distance danger zone

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safeguards were issued by the Director General Mines Safety for permitting Stone Quarrying in which open blasting with deep hole rigs are generally used. In contrast to the Stone Quarrying, the canal excavation is being taken up with controlled blasting from the top level at shallow depths only where the berm height is only 5m. Further the Rocky terrain of the canal consists of Gravel and Khondalite rock where the excavated rock is not useful for any crushing and concrete construction works purpose. Attested copy of the Distance Criteria for Permitting Sone Quarrying issued by the DGMS is annexed here with As Annexure-VI. But the applicants are keep on interpreting the Controlled blasting operations as Normal blasting. It is once again to submit that during the Controlled blasting Each and every control blasts are being monitored for Ground Vibrations, Peak Particle Velocity & Noise duly measuring by generating seismograms with a measuring device such as seismographs.

I respectfully submit that the dust accumulated in the site is being suppressed by sprinkling water with the help of water tankers throughout the working hours to facilitate the workers and to provide the adequate working atmosphere in the site.

**Reply to Para.4:**

In the Affidavit, the applicants have stated that due to non-compliance dust suppression, noise mitigation measures in the site, they have suffered structural damages, dust inhalation and safety of human life has been compromised. I respectfully submit that the field officials of this Water Resources Department and the executing agency has strictly monitored the controlled blasting operations in the site. Further, all the controlled blasts were taken up in the presence of the officials from the Police Department and Revenue Department. I also submit that the Tahsildar of Payakaraopeta Mandal and the Divisional Mines and Geology Officer, Narsipatnam have stated that there are no damages caused to the houses in the Polavaram site in their letters No. 94/2025/SA/dt. 01-07-2025 and 25/ Public Issues Resolution Department / 2023 Dated: 28.08.2025 (enclosed as Annexures III & IV).

**Reply to Para.11, 12 & 13:**

I respectfully denied the accusations made by the applicants. I respectfully submit that this department and the agency personnel have taken up the excavation of the canal with Controlled blasting in shallow depths with delay detonators to arrest the fly rock with Thick rubber mufflers, to control the ground vibrations and noise and keep them well

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within the limits duly monitoring and measuring the vibrations, peak particle velocity and noise for every controlled blast with generating seismograms with an appropriate device such as Seismograph in the presence of the Authorized officials of the Water Resources Department, Revenue Department and Police Department. Dust Suppression is also being mitigated by sprinkling water through Water tankers photographs are enclosed as (Annexure VII)

**Reply to Para.14, 15, 16, 17 & 18 :**

I respectfully submit that the instructions issued by the Revenue Divisional Officer, Narsipatnam in their Proceedings No: Rc. No. 133/2025/A Dated 15.02.2025 is strictly followed during the excavation works with Controlled blasting. There is no violation is made as stated in the affidavit by the Applicants.

**Reply to Para.20 & 21 :**

I respectfully submit that on receipt of representation from Sri Manchiganti Nagamani, resident of this Area in Payakaraopeta (Village & Mandal), Anakapalli District, the Respondent No.4 i.e., The Divisional Mines and Geology Officer, Narsipatnam has addressed Sri Manchiganti Nagamani, resident of Payakaraopeta village the vide Lr. No: 25/ Public Issues Resolution Department / 2023 Dated: 28.08.2025 has only stated that the applicants are complaining that "During the blasting, the contractor used a large amount of blasting material and all their houses located on the hill were damaged due to the vibrations caused by the blasting ." In response the Divisional Mines & Geology Officer i.e., Respondent No.4 has made the site inspection of the area by their technical officers and addressed the Sri Manchiganti Nagamani, resident of this Area in Payakaraopeta village in his Letter (Annexure-IV) that "Canal Excavation is being carried out with Controlled blasting and observed that the hill was made up of khondalite stone and gravel. Therefore, by using less blasting materials to excavate the hill and using controlled blasting to reduce the intensity of the blasts, the impact on the said residences was less and there was no danger to their houses"

But the applicants are Distorting and misrepresenting the facts stated by the Divisional Mines and Geology officer i.e., Respondent No.4 in his letter.



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**Reply to Para.21 & 22:**

I respectfully submit that there is no need of demonstrable reduction in explosive quantity by the Respondent No.4 as the controlled blasting is being carried out as per the instructions of the Revenue Division Officer, Narsipatnam and all the safety measures are taken promptly and additional safety measures are also ensured such as line drilling and minimum number of holes (i.e., 3 to 5 in each controlled blast with delay detonators etc.) at shallow depth (i.e., up to 3m) due to the objections of the Residents.

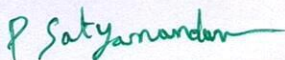
I also submit that a detailed house inspection was also done by the Officials of Concerned R&B Department, Government of Andhra Pradesh in the presence of the local public representatives at every house in the adjacent habitant area as requested by Residents of this area and as instructed by the Hon'ble Minister for Home Affairs and Disaster Management, Government of Andhra Pradesh. During the site inspection there is no such damages as stated by the applicants were confirmed by the Concerned R&B Department Officials. During the hearing on W.P. 31601 of 2025, the Hon'ble Justice has also expressed that the photographs of the cracks and other damages shown in the photographs submitted by the petitioners were not appeared as Vibration associated damages but due to poor plumbing and weathering cracks.


**Reply to Para. 23 & 24:**

I respectfully denied the statements made by the applicants in the affidavit. I submit that the each and every controlled blasting done in the site was being monitored with Seismograph in the presence of the officials from Department of Water Resources, Police Department and Revenue Department.

**Reply to Para. 25, 26, 27 & 28:**

It is once again submit that all the safety precautions were taken during the controlled blasting operations in which checking and blocking the vehicular movements in the area of the controlled blasting site, blowing a siren prior to the controlled blasting were among them. Hence I respectfully submit that there is no such failure or violation in adhering to the safety & statutory norms and instructions issued by the Revenue Division Officer, Narsipatnam in his proceedings Rc. No. 133/2025/A Dated 15.02.2025.

  
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**Reply to Para. 29 & 30:**

I respectfully submit that dust accumulated in the site is being suppressed by sprinkling water with the help of water tankers throughout the working hours to facilitate the workers and to provide the adequate working atmosphere in the site. I also submit that the Controlled blasting was being carried out with scientifically proven safety measures such as using Delay Detonators, Thick rubber Mufflers, Less number of Holes at shallow depth in each controlled blast, Line drilling along the excavated line etc.

**Reply to Para. 31 & 32:**

It is once again submitted that the excavation of the canal in Hard rock with controlled blasting is done to control the Fly Rock, Ground Vibrations, Noise Levels and Dust Accumulation duly monitoring and measuring the Peak Particle Velocity and Noise levels in the Seismographs and they are well with in the limits. A booklet of such sample Seismograms recorded in the site during controlled blasting are herewith annexed as Annexure-V.

**Reply to Para.35 & 36:**

I respectfully submit that excavation of the canal in Hard rock with controlled blasting is done to control the Fly Rock, Ground Vibrations, Noise Levels and Dust Accumulation. Each and Every Controlled blast was done in the presence of the Officials from the Water Resources Department, Police Department and Revenue Department. I submit that there is no such situation was raised to the residents in the Habitant colonies adjacent to the canal as stated by the applicants in the affidavit.

**Reply to Para.38:**

I respectfully submit that the prolonged hearings were held at the Hon'ble High Court of Andhra Pradesh on W.P. 31601 of 2025 and this department has responded accordingly to the each and every allegation made by the petitioners at the Hon'ble High Court of Andhra Pradesh. On one of the ongoing sessions at the Hon'ble High Court of Andhra Pradesh, the Hon'ble Justice has expressed that the photographs of the cracks and other damages shown in

*P. Satyanandam*

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*[Signature]*  
**DEPONENT**  
Executive Engineer  
PIPLMC DIVISION  
Yelamanchili-531055  
Anakapalle District.

the photographs submitted by the petitioners were not appeared as Vibration associated damages but due to poor plumbing and weathering cracks.

The Hon'ble justice has also ordered the learned council of the Petitioners to produce the house sanction plans of the residents of Durga Colony and Rajeev Colony to the High Court. Subsequently the learned counsel for the petitioners has requested to withdraw the writ petition to approach the Nation Green Tribunal. On request of the learned Council and Petitioners, the Hon'ble Smt. Justice Kiranmayee Mandava has dismissed the writ petition 31601 of 2025 as withdrawn. (Attested copy of the Court Final Order is herewith annexed as Annexure-VIII).

**Reply to Para.40:**

I respectfully submit that there is no untoward situation happened at site on 01.02.2026 & 08.02.2026 or at any time during execution and the residents of Durganagar village were not put to constant state of danger & distress. Ground vibrations, noise levels, dust accumulation are well within limits. The attested copies of the seismographs generated in the site during controlled blasting operations on the said date 01.02.2026 & 08.02.2026 are herewith enclosed vide Annexure V.

I respectfully submit that the Government of Andhra Pradesh is treating Polavaram Irrigation Project as most prestigious project in the state and often considered as a life-line to the People of Andhra Pradesh. In this connection it is submitted that all the works associated with the completion of Polavaram Irrigation Project are being executed duly following all the statutory norms and safety precautions in the site without any negligence and at large public interest. The execution of earthwork by control blasting in the flumed section from Km 111.000 to Km 113.000 is completed except trimming at three locations.

It is respectfully submitted that due to the circumstances stated supra and in the light of facts explained above and the testimonials appended it is humbly prayed that this honorable tribunal may be pleased to dismiss the original application filed by the applicants and pass such order/orders as this honorable tribunal may deem fit and proper in the facts & circumstances of the case.



**P. SATYANANDAM**

Notary  
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**VERIFICATION**


I, Ramavathu Lakshmana Rao, S/o. Somla Naik, aged about 54 years, working as the Executive Engineer, P.I.P.L.M.C. Division, Yelamanchili, Water Resources Department, Government of Andhra Pradesh, do hereby state on solemn affirmation that the contents of above Affidavit are true and correct to my knowledge and belief derived from the record of the case, no part of it is false nor anything material has been concealed there from and the Annexure annexed to the Affidavit are true and correct.

Verified at Yelamanchili on this 18<sup>th</sup> day of June, 2026.

  
DEPONENT



*P. Satyanandam*  
**P. SATYANANDAM**  
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Anakapalle District.

**Item No.03:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.60 of 2026 (SZ) &  
I.A. No. 57 of 2026 (SZ) &  
I.A. No. 58 of 2026 (SZ)**

IN THE MATTER OF:

Padala Lova Dora, Visakhapatnam,  
A.P. & Ors.

...Applicant(s)

The State of Andhra Pradesh,  
Through the Principal Secretary,  
WRD & Ors.



...Respondent(s)

**Date of hearing: 09.06.2026.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. Sanjay Upadhyay, Sr. Adv. a/w.  
M/s. Eisha Krishn, Fizza Zaidi, Satvika  
Krishnan.

For Respondent(s): Ms. M. Harshini represented  
Mr. K. Ravindranath for R1,R3,R4 & R7.

## ORDER

1. Notice has been served on all the respondents. However, none of them have filed their response.

2. In the meanwhile, it is alleged that the blasting operations at the site had hurt senior citizens, as the blasting was not carried out in a controlled manner as recommended by the RDO.

3. The learned counsel appearing for the applicant has brought this issue to our notice by filing the advance hearing application, alleging that blasting operations are being carried out in violation of the prescribed norms. He has also produced certain photographs in this regard.

4. Today, the standing counsel for the State of Andhra Pradesh is not present.

5. A factual verification has to be done. Hence, we direct the District Collector - Anakapalli District, who is the 3<sup>rd</sup> Respondent, to inspect the area, in particular with regard to the allegations made in this application [I.A. No. 58 of 2026 (SZ)] and file a detailed report.

6. The advance hearing application [I.A. No.57 of 2026(SZ)] is allowed.

7. Considering the urgency involved, list the matter on  
15.06.2026.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Prashant Gargava, EM

O.A. No.60/2026(SZ)  
9<sup>th</sup> June, 2026. RJ.

